

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

202. IA/1960/2024 C.P. (IB)/896(MB)2021

IN THE MATTER OF

Vivek Omprakash Abrol

... Petitioner

Vs

Vibhusan Estates Private Limited

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 09.05.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant/Corporate Debtor:

Adv. Gautam Ankhad (PH)

For the Petitioner:

Adv. Akshay Petkar (PH)

ORDER

Both the Counsels jointly submit that the parties have entered into agreement and they have already signed the consent terms on 08.05.2024. The Ld. Counsel for the Petitioner submits that in view of the consent terms having been arrived at between the parties, he has been directed to withdraw the CP 896 of 2021. In view of the submissions of the Ld. Counsel for the Applicant, let the CP be disposed of in terms of the consent terms which are taken on record. After conclusion of the arguments, the said CP was reserved for orders on 19.12.2023. Subsequently, IA 1960 of 2024 was moved by the Respondent/Corporate Debtor where the Respondent expressed their intent to pay the due amount. It has now been stated that the said due amount has been paid. Parties have entered into settlement terms. Ld. Counsel for the Petitioner submits that the order reserving the CP may kindly be withdrawn. The Ld. Counsel for the Respondent submits that the entire due amount stands paid off. In view of the same, CP along with all pending IAs are **disposed of** as having been **withdrawn**.

Sd/-
MADHU SINHA
Member(Technical)
/Ziyaul/

Sd/-
REETA KOHLI
Member(Judicial)